

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 109

CP (IB) No. 345/Chd/J&K/2022

IN THE MATTER OF:

Daimler Financial Services India Pvt Ltd

...Petitioner

Vs.

Irfan Reza Ansari

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 13.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner:	Mr. Prateek Mahajan, Advocate
For the RP:	Mr. Viren Sharma, Advocate
For the Respondent:	Mr. Aalok Jagga, Advocate
	Mr. APS Madaan, Advocate

ORDER

Two vakalatnamas have been filed by Ld. Counsel for Respondent vide Diary No. 02728/2 dated 13.02.2024 and Diary No. 02728/5 dated 19.03.2024. The same are taken on record. A date is requested by Ld. Counsel for respondent for filing objections within one week. Response, thereto, if any be filed within one week thereafter with a copy in advance to the counsel opposite. List on 15.07.2024.

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti